

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3644/2017
M.A. No. 3851/2017

New Delhi, this the 13th day of October, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. All India General Kamgar Union (Regd.)
U-90, Shakarpur, Delhi-110 092.
Through it's General Secretary,
Shri V.K.S. Gautam.
2. Shri Charan Singh,
Field Technician,
C/o All India General Kamgar Union (Regd.)
U-90, Shakarpur,
Delhi-110092. .. Applicants

(By Advocate : Shri Fidel Sebastian for Shri N.A. Sebastian)

Versus

1. The Chairman,
Mahanagar Telephone Nigam Ltd.,
3rd Floor, 9- CGO Complex,
(BSS) Mobile Service,
New Delhi-110 003.
2. The Secretary,
Ministry of Telecommunications,
Govt. of India,
Nirman Bhawan,
New Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. It is submitted that the applicants are working as casual employees in the respondents – MTNL and the respondents are

threatening that they will terminate the services of the applicants as they have filed an I.D. before the Labour Court seeking regularisation of their services.

3. Admittedly, as on today, there is no cause of action as the respondents have not terminated the services of the applicants. Further, the applicants have already chosen a legal forum for redressal of their grievances and that the action going to be taken in future by the respondents is in consequence of filing of the said I.D.

4. In the circumstances, the O.A. is dismissed. No order as to costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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